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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 260/00735 of 2015
Cuttack, this the 30th day of October, 2015

CORAM

HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)

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Suresh Kumar Mishra,
aged about 57 years,
S/o late Pathani Mishra,
Permanent resident of
Vill/PO- Jadunathpur, PS- Fategarh, Dist- Nayagarh,
And presently working as Asst. Supt. of Posts (OD),
RMS 'N' Division, Cuttack -753001.

...Applicant

(Advocates: M/s. S.K.Ojha, S.K.Nayak)

VERSUS

Union of India Represented through

1. Director General, Dept. of Posts,
Govt. of India, Dak Bhawan,
New Delhi.
2. Member (Personnel),
Postal Services Board,
Dept. of Posts, Dak Bhawan,
New Delhi- 110001.
3. Chief Postmaster General,
Odisha Circle, Bhubaneswar-751001.

... Respondents

(Advocate: Mr. B.P.Nayak)

.....

B.P.Nayak

ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. S.K.Ojha, Ld. Counsel for the Applicant, and Mr. B.P.Nayak, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 challenging the charge memo dated 18.08.2015 (Annex. A/1) and Disciplinary Authority order dated 15.10.2015 (Annex. A/3) with further prayer to the Respondents to extend the consequential benefits to him.

3. We find from the record that the applicant ventilating his grievance has made an appeal before Respondent No. 2 vide Annexure-A/4 dated 23.10.2015. Mr. Ojha submitted that till date no response has been communicated to the applicant on his aforesaid appeal. Accordingly, without going into the merit of the matter, I dispose of this O.A. with direction to the Respondent No.2 to dispose of the appeal, if the same is still pending, and pass a reasoned and speaking order within a period of three months. I make it clear that no further proceeding, so far as disciplinary proceeding is concerned, shall continue till the end of February, 2016 or else the disciplinary proceeding may continue after giving the documents as claimed by the applicant for inspection or the applicant is allowed the extract of the same.

4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

5. On the prayer made by Mr. Ojha, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to

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Respondent No. 2 by Speed Post for which he undertakes to file the postal requisites by 02.11.2015. Applicant is at liberty to annex a copy of this order along with his representation.

6. Free copy of this order be given to Mr. B.P.Nayak, Ld. ACGSC during the course of the day. He may also inform the concerned authority regarding this order over telephone.


(A.K.PATNAIK)
MEMBER(Judl.)

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